

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No. 2833 of 2020**

Maullvi Muzaffar Ansari @ Muzaffar Ansari

..... **Petitioner**

Versus

The State of Jharkhand

..... **Opp. Party**

CORAM: HON'BLE MR. JUSTICE AMITAV K. GUPTA

For the Petitioner

:Ms. Nivedita Kundu, Advocate

For the State

:Mr. S.K. Kehsri, A.P.P.

02/Dated:09.09.2020

1. Learned counsel for the petitioner and learned APP are present.
2. Learned counsel for the petitioner submits that she shall file the undertaking to remove the defects, as pointed out by the office, as and when the physical functioning of the Court resumes.
3. Heard. If the undertaking is so filed, then office to list the application under the appropriate heading next week.

(AMITAV K. GUPTA, J.)